



**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

OA/350/456/2018
M.A/350/254/2018

Date of Order: 15.05.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

1. Rabindra Nath Sinha, son of Sureswar Sinha, aged about 57 years residing at Village and Post Office - Baxipur, District - South 24 Parganas, Kolkata 700144.
2. Narayan Karna, son of Tarapada Karna, aged about 59 years, residing at Village Uttar Nebrah, Post Office - Uttar Nabrah, District - Howrah, Pin 711409.
3. Surendar Thakur, son of Ramsagar Thakur, aged about 56 years, residing at 1/28/5 Mirpara, Post Office - Liluah, District - Howrah, Pin 711204.

---Applicants

-Versus-

1. Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata 700001.
2. The Divisional Railway Manager, Eastern Railway, Howrah 711101.
3. The Sr. Divisional Commercial Manager, Eastern Railway, Howrah 711101.
4. The Chief Parcel and Luggage Inspector, Eastern Railway 711101

---Respondents

For the Applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the Respondents : Mr. S.K Das, Counsel

O R D E R(Oral)

Per : Mrs. Manjula Das, Judicial Member:

1. M.A/350/254/2018 : M.A application filed under Rule 4(5)(a) is allowed.
2. OA/350/456/2018 : The applicant approach this Tribunal seeking the following relief:
 - a) " Declaration that the applicants are deemed to be service from 22.08.2005 for the purpose of exercising option for old pension scheme.
 - b) An order do issue directing the respondents to allow the applicants to switch over to old pension scheme.
 - c) Leave may be granted to file this application jointly under rule 4(5)(a) of the CAT Procedure Rule, 1987. "
3. Heard Id. counsel for both sides.

4. Ld. counsel for the applicant submits that he will be satisfied for the present if a direction is given to make a comprehensive representation before the authority within a time frame.

5. I have heard both the parties, perused the pleadings and by accepting the prayer of the ld. counsel for the applicant, and without going into the merit of the case, I direct the applicant to make a comprehensive representation within a period of one month from the date of receipt of the copy of this order. If such representation is made before the appropriate authority, the authority shall decide the same within a period of three months thereafter by giving a reasoned and speaking order.

6. It is made clear that decision so arrived shall be communicated to the applicant forthwith. With the above direction, the O.A stands dispose of accordingly. No order as to costs.



(Manjula Das)
Member (J)

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